

IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION

TRANSFER PETITION (CRL.) NO. 1 OF 2010

H.S. THAPAR & ORS.

.....

PETITIONERS

VERSUS

STATE OF HARYANA

.....

RESPONDENT

O R D E R

It is submitted by the learned senior counsel for the petitioners that the transfer petition may be dismissed as withdrawn.

Ordered accordingly.

.....J
[HARJIT SINGH BEDI]

.....J
[H.L. DATTU]

NEW DELHI
APRIL 09, 2010.